

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
EASTERN ZONE BENCH, KOLKATA**

(THROUGH PHYSICAL HEARING WITH HYBRID MODE)

Original Application No. 100/2024/EZ

Sanjib Dhal & Ors-----Applicant(s)

Versus

State of Odisha & Ors. ----- Respondent(s)

Affidavit on Behalf of the Opposite Party/Respondent No. 09 State  
Environment Impact Assessment Authority (SEIAA), Odisha

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Place: Bhubaneswar  
Date: 27/11/2024

**Shri Apurba Ghosh**  
Advocate for Respondent No.09  
(SEIAA), Odisha  
C/o Partha Sarathi Shamajder  
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Environment Impact Assessment Authority (SEIAA), Odisha

1. DR. Pradeept Kumar Nayak, son of Sri Bhimasen Nayak aged 42 years, at present working as Environmental Scientist, State Environment Impact Assessment Authority, Odisha, do hereby solemnly affirm and state as follows.
2. That I am the deponent in this affidavit and I have been duly authorized to swear this affidavit on behalf of the Opp. Party No.09 before this Hon'ble National Green Tribunal.
3. That, I have gone through the original application and present order dated 27.09.2024 and understood the contents thereof. I am well acquainted with the facts of the case and the relevant official records. Any contention, allegation or averment not dealt with in the present affidavit shall be construed as denied.
4. That, in reply to the averments made in the Para-01 to Para-38 in O.A., the deponent humbly submits that the SEIAA, Odisha has filed counter Affidavit dated 24.09.2024 before Hon'ble Tribunal.

*Pradeept Kumar Nayak*  
Environmental Scientist  
SEIAA, Odisha





5. That, Hon'ble Tribunal in its order dated 27.09.2024 has given direction that "*the SEIAA, Odisha to file fresh affidavit showing what action has been taken in pursuance of their averments in Paragraphs 4 and 5 of their affidavit*".
6. That, in pursuance of Hon'ble Tribunal order dated 27.09.2024, the deponent humbly submits the following as follows.
  - a. Initially, the Tahasildar, Gondia was allowed temporary quarry permit for extraction of stone from Tolarpasi Road Metal Stone Quarry for the period 2005-06 and then 2006-07. The Copy of the order sheet of Gondia Tahasil is attached in **Annexure-I**.
  - b. Then, environment clearance (EC) was issued vide letter no. 4344/SEIAA dated 17.08.2015 in favour of Sri Ajit Sahu for total extraction quantity of stone 12520 cum from Tolarpasi Road Metal Stone Quarry in 5 years lease period. Copy of EC letter dated 17.08.2015 is attached in **Annexure-II**.
  - c. Again, the same lessee has obtained EC from SEIAA, Odisha vide letter no. 3397/SEIAA dated 18.10.2021 for extraction of 20034 cum/annum and 100166 cum stone from Tolarpasi Road Metal Stone Quarry in 5 years lease period.
  - d. In the point no. 37(a) of Chapter-V in page no. 43 of the OMMC Rules, 2016. It is mentioned that "*the depth of the quarry below the surfaces shall not exceed six meters*". The SEIAA, Odisha has given condition in EC letter based on the OMMC Rules 2004 and 2016 that no mining activity takes place beyond 6m below the ground level. During joint visit dated 10.07.2024,

*Pradeept Kumar Nayak*

Environmental Scientist  
SEIAA, Odisha





the Mining Officer, Dhenkanal has informed that mining permission usually given for 6 meters from the surface of the hill for 5 years and after 5 years completion if, material exist in the source, then, further permission is given from existing surface to another 6-meter depth of mining and in the similar way the Mining Officer, Khordha also intimated the same things. In the said case, the top of the RL of the Block was 90 mRL and bottom of the RL is 60 mRL. Copy of the RL position is attached in **Annexure-III**. During joint visit it is observed that the depth of mining was already done about 8 meters to 10 meters (approximately) from ground level.

- e. The Central Ground Water Authority has issued NOC with mentioned that Tolarpasi Road Metal Quarry comes under Micro and Small Enterprises category and has ground water withdrawal of less than 10 cum/day. As per S.O. 3289(E) dated 24/09/2020 by Department of Water Resources, River Development and Ganga Rejuvenation, guidelines to regulate and control ground water extraction in India, 2020 Micro and small Enterprises drawing ground water less than 10 cum/day are exempted. Copy of the CGWA letter is attached in **Annexure-IV**. The Executive Engineer, RWS & S Division, Dhenkanal vide its letter dated 1470 dated 11.07.2024 has mentioned that no ground water either from pond or well is used for Tolarpasi Road Metal Quarry. Copy of the Executive Engineer, RWS & S Division, Dhenkanal is attached in **Annexure-VI**. During joint visit it is also observed that



*Pradip Kumar Nayak*

Environmental Scientist  
SEIAA, Odisha



water tank was present near the quarry area and the PP has informed that water is being taken from his own pond located near his village Nihalaprasad for dust suppression generated during transportation of stone and is used in the quarry area.

- 7. That the facts stated above in this counter affidavit are true to the best of my knowledge and belief which are based on official records that I believe to be true.
- 8. That the deponent reserves the right to file further affidavit as and when necessary.



Identified by

*[Signature]*  
Advocate 27.11.2024

*Pradeept Kumar Nayak*

**Deponent**  
**Environmental Scientist**  
**SEIAA, Odisha**

**VERIFICATION**

Verified at Bhubaneswar on this day of 27.11.2024,

that the contents of the above affidavits are true and correct on the basis of the records maintained by the respondent in the daily course of its business, no part of it is false and nothing has been concealed therefore.

Place: Bhubaneswar

Date: 27-11-2024

*Pradeept Kumar Nayak*

**Deponent**  
**Environmental Scientist**  
**SEIAA, Odisha**

**SWORN BEFORE ME**

*[Signature]*  
27.11.2024



**DUSASAN SAMANTARAY**  
**NOTARY, GOVT. OF ODISHA**  
**HUBANESWAR, ODISHA**  
**REGD. NO. 88/2012**  
**MOB-9439143015**

L from 14/10/07

Circle - Panna 75  
17/2.05

ଅନୁସୂଚୀ LIII-କାର୍ଯ୍ୟ ସଂ. 319

ମିଳିତ ଶିତ୍ରେକାମା ପୃଷ୍ଠା ଓ ନଥି ପତ୍ର  
( COMBINED TITLE PAGE & FLY LEAF )  
[ ଓଡ଼ିଶା ଅଭିଭୋଗ ପଦ୍ଧତି ପୁସ୍ତକ, 1964 ର ପାଠ୍ୟପୁସ୍ତକ 282 (5) ଦ୍ରଷ୍ଟବ୍ୟ ]

ପ୍ରଥମ ପୃଷ୍ଠା -

TOV21 ବିଭାଗ/ଶାଖା/ଉପବିଭାଗ

କ୍ଷେତ୍ରର ପତ୍ରାଂଶୁ ର ବର୍ଷର ମାତ୍ରାଣ ସଂ.

ସାମଲ ନାମ Tolarpassi ସାମଲ ନାମ

କ୍ଷେତ୍ରର Gondia

ମୂଲ୍ୟାଂକ 25/06-07  
କ୍ଷେତ୍ର Dhenkanal

ଅଭିଭୋଗକାରୀ } ଅପର ପକ୍ଷ  
ବର୍ଷର ଅଧିକାରୀ ଅନୁପାଦ୍ୟା

କୃତ୍ରିମ ତାରିଖ ଅଭିଭୋଗକାରୀ (Record Room) ରେ ପ୍ରାପ୍ତ ତାରିଖ

କ୍ରମିକ ସଂ.	କାରକର ବର୍ଣ୍ଣନା	ଦାଏର କରାଯାଇ ତାରିଖ	କର୍ତ୍ତୃ ପତ୍ରାଂଶୁ	ଖୁଣ୍ଟିର ମୂଲ୍ୟ	କାରକର ଶ୍ରେଣୀ	ମତ୍ରାଣ
1	2	3	4	5	6	7
	Tolarpassi Road metal					33,500/-
					Settled on negotiation bms = 34,000/-	

GONDIA TAHASIL  
(Order Sheet)

Bairat Case No. 25  
2006-07.

R.I. Circle. Pindua.  
Village - Tolarpasi

Type of Case - Auction Sale of Sairat Sources for the yr. 06-07.  
"Tolarpasi Road metal quarry."

Date.	Orders.	Remarks.																						
22-12-05	<p>Perused the Connected Case records of 2005-06 along with the marginal report of the Touzi Asst. The Land particulars of the sources are indicated below:</p> <table border="1" data-bbox="271 795 1157 918"> <thead> <tr> <th><u>village</u></th> <th><u>khata No.</u></th> <th><u>plot No.</u></th> <th><u>Area.</u></th> <th><u>Kisam.</u></th> </tr> </thead> <tbody> <tr> <td>Tolarpasi</td> <td>467</td> <td>1874</td> <td>Ac. 2.00</td> <td>Patharabani</td> </tr> </tbody> </table> <p>The sale price of the source during the last three years is as follows:-</p> <table border="1" data-bbox="558 1041 957 1176"> <tbody> <tr> <td>2003-04.</td> <td>-</td> </tr> <tr> <td>2004-05</td> <td>-</td> </tr> <tr> <td>2005-06</td> <td>Rs. 30,100/-</td> </tr> </tbody> </table> <p>The average sale price of the source comes to Rs. 30,100/- which is required to be increased by 10%. So the increased amount comes to Rs. 33110.00 which is more than the last year's sale price. Hence the upset price of the source is recommended to be fixed at Rs. 33500/- for the yr. 2006-07.</p> <p>Submit the case record to the Sub-Collector, Dhenkanal for fixation of the upset price for the yr. 2006-07.</p>	<u>village</u>	<u>khata No.</u>	<u>plot No.</u>	<u>Area.</u>	<u>Kisam.</u>	Tolarpasi	467	1874	Ac. 2.00	Patharabani	2003-04.	-	2004-05	-	2005-06	Rs. 30,100/-	<p>The Sale Price of the sources during last three years is as follows:-</p> <table border="1" data-bbox="1165 1276 1484 1411"> <tbody> <tr> <td>2003-04 =</td> <td>-</td> </tr> <tr> <td>2004-05 =</td> <td>-</td> </tr> <tr> <td>2005-06 =</td> <td>30,100/-</td> </tr> </tbody> </table> <p>The average sale price of the above three yrs comes to Rs. 33500/-</p>	2003-04 =	-	2004-05 =	-	2005-06 =	30,100/-
<u>village</u>	<u>khata No.</u>	<u>plot No.</u>	<u>Area.</u>	<u>Kisam.</u>																				
Tolarpasi	467	1874	Ac. 2.00	Patharabani																				
2003-04.	-																							
2004-05	-																							
2005-06	Rs. 30,100/-																							
2003-04 =	-																							
2004-05 =	-																							
2005-06 =	30,100/-																							
	<p>Tahasildar 22/12/05 Gondia.</p>	<p>Touzi Asst. 22/12/05</p>																						

ଖଣ୍ଡ ୧୫, ପ୍ରକାଶନ ସମ୍ବନ୍ଧୀୟ ନିୟମ, ୧୯୫୫, ପାଞ୍ଚମାତ୍ର ୨୦୭ (୧) ପ୍ରକାଶନ।  
(CONTINUATION OF ORDER SHEET)

ଅନୁକ୍ରମ ସଂଖ୍ୟା ଓ ତାରିଖ	ଅନୁରୋଧକାରୀଙ୍କ ନାମ ଓ ପଞ୍ଜୀକୃତ ନାମ	ଅନୁରୋଧକାରୀଙ୍କ ବସ୍ତୁର ବିବରଣୀ
1	2	3

୨୧.୧.୦୬

The case record is taken up to-day. Perused the orders of the Tahasildar, Chenkanal/Gondia dated 22.12.05. He has suggested to fix up the up set price of the said source *Talwarwasa Road metal quarry* at *Rs. 33500/-* basing on the feasibility report submitted by the Revenue Inspector. Accordingly, the up set price of the above source is fixed at *33500/-* (Rupees *thirty three thousand five hundred only*) only for the year 2006-07. Send the case record to the Tahasildar, Chenkanal/Gondia to issue notice fixing it at 11.00 A.M. in the P.O. office for auction of the source observing all formalities. Send the case record to the Tahasildar, Chenkanal/Gondia to settle the above source on public auction observing all formalities. Dictated, S.C., Dkl. Sub-Collector, Chenkanal.

24.1.06

The CIR is taken up today after approval of up set price of Rs. 33500/- from Sub-Collector, Chenkanal for the year 2006-07.

Issue auction sale notice to all concerned *at the date of auction on 17-2-06. Put up in 17-2-06.*

for

*Sub-Collector*  
*Chenkanal*  
*Gondia*

(CONTINUATION OF ORDER SHEET)

ଅନୁକ୍ରମିକ କ୍ରମ  
ନମ୍ବର

ଅନୁକ୍ରମିକ କ୍ରମ  
ନମ୍ବର

ଅନୁକ୍ରମିକ କ୍ରମ  
ନମ୍ବର

1

2

3

17.2.06

The CIR is put up today,  
Notice duly served and back which  
is attached to the CIR. Auction sale  
Conducted by me in time. NO bidders  
Came forward to take part in the  
auction sale today for first time.

Issue auction sale notice  
fixing the date to 2.3.06 at  
Tahsil Office Gondal.  
Put up on 2.3.06.

Dist.

Jed  
Tdr (G).

Jed  
Tahsil Office  
Gondal.

2/3/06

The CIR is put up today.  
Notice duly served and back.  
Auction sale conducted by me in time.  
No bidders came forward to take part  
in the auction sale today for 2nd time.

Issue auction sale notice fixing  
the date of auction on 17.3.06 at  
Tahsil Office Gondal at 11 a.m.  
put up on 17.3.06.

Dist.

Jed  
Tdr (G).

Jed  
Tahsil Office  
Gondal.

Received By  
Jed  
Tdr (G)  
Side MR No  
2/1902/12

2/3/06

17/3/06

The CIR is taken up today.  
Notice duly served & SR back.

No bidders came forward to  
participate in this public auction.

Ask Mr. Pargua to submit  
negotiation proposal if any.

Ddt.

1/1

Cdr.

Walter  
17/3/06  
Tahar Sahu  
Cdr.

31/5/06

The CIR is put up today.  
One Sri Apurba K. Sahu & Co. Leokulananda  
Sahu of well-recognized have requested  
to settle the quarry <sup>with him</sup> on negotiation basis  
with a price of Rs. 34,000/- (Thirty four -  
thousand) only.

As the upset price of the Quarry  
is Rs. 34,000/-, the Quarry is settled with  
Sri Apurba K. Sahu. Ask maxis to  
realise this Rs. 34,000/- (Thirty four -  
thousand) only from Sri Sahu towards  
auction amount.

Ddt.

1/1  
Cdr.

Walter  
31/5/06  
Tahar Sahu  
Cdr.

Letter

Nazir of this office has informed that Sri Anubha K. Sahu has already deposited Rs. 34,000/- (Thirty four thousand) only vide MR NO. 319021/2 dt. 31.5.06 Issue 'L' form to R-1.

Dist.  
/u  
Tahr.

Receipt  
31/5/06  
Tahsil  
Gondia

Received Rs. 34,000/- in C.R. Rupees thirty four thousand only  
Vide MR No 319021/2

Nazir

Gondia Tahsil

1X

ଅନୁସୂଚୀ

Received back Rs 31,200-00 (Rupees  
 Thirty one thousand two hundred) only  
 towards my security deposit against  
 the Sanat case No 25/05.06  
 Nihal Dasal Road metal D  
 Quarry.

Honulimanda Sahu.  
 D, 31, 5, 06

12

To  
Tahmasdar Gondia

Sub. Negotiations in respect of  
Tolarpali Road metal Quarry  
Sarat conenu 25/2006-07

Sir,  
I came to know that Tolarpali  
Road metal Quarry has not yet been  
auctioned last financial year  
2006-07. Even it was put to  
auction but three times. In this  
connection I am to request you that  
this Tolarpali Road metal Quarry may  
kindly be settled on my favour  
on negotiation basis with a bid  
of Rs 34,000/- only.

Yours faithfully,  
Apreba Kumare Sahu  
Sp. Gokulananda Sahu  
Nihal Prasad.

29.4.06  
Gondia

37,200  
200

1X3

TO

The Tahasildar Gondra.

Subi: Negotiation in respect of Talaspasi  
Road Metal Quarry Saisat case  
NO /2006-07

Sir,

I came to know that Talaspasi Road metal  
Quarry has not yet been auctioned for  
this financial year 2006-07, Even if it was  
put to auction for three times in this connection  
I am to request you that this Talaspasi Road metal  
Quarry may kindly be settled in my favour  
on negotiation basis with a price of Rs 10,000/- only.

Your's faithfully

Saraswamandir Das.

S/O: Saraswamandir Das

At/Pol: Rajinouch,  
Jaggopal Sahi

Dist: Dhenkanal.

DT: 29.4.06

Gondra





# ତଦ୍‌ଦୂତ କାର୍ଯ୍ୟାଳୟ, ଗଂଦିଆ

ନୋଟିସ୍ ସଂ-

ତାରିଖ-

ଏହାକୁ ସବ୍ୟାଧାରଣକ ଅବଗତ ନମନ୍ତେ ଜଣାଇ ଦିଆଯାଉଅଛି ଯେ, ଗଂଦିଆ ତଦ୍‌ଦୂତ ଅନୁଗତ ନମ୍ନ ତଦ୍‌ଦୂତ କାର୍ଯ୍ୟାଳୟର ସମସ୍ତ କାର୍ଯ୍ୟ ୨୦୦୭-୦୭ ଅର୍ଥରେ ବର୍ଷ ପାଇଁ ଗଂଦିଆ ତଦ୍‌ଦୂତ କାର୍ଯ୍ୟାଳୟରେ ନମ୍ନଲିଖିତ ତାରିଖ ଓ ସମୟରେ ଉପ କଲ୍ୟାଣ, ତେଜାନାଳ/ତଦ୍‌ଦୂତକାର, ଗଂଦିଆକ ଦାସ ପ୍ରକାଶ୍ୟ ନମ୍ନ କରାଯିବ । ନମ୍ନରେ ଅଂଶ ଗ୍ରହଣ କରିବା ପାଇଁ ଉପକ୍ରମ କାର୍ଯ୍ୟମାନେ ସମ୍ପୂର୍ଣ୍ଣ ସରକାରୀ ଅନୁମୋଦିତ ହୋଇଥିବା ଧାର୍ଯ୍ୟ ସରକାରୀ ବର ୪୩୩୫୦/- ର ଦଶଗୁଣ ଅର୍ଥାତ୍ ୪୩୩୫୦୦ ଅମାନତ ଟଙ୍କା ରୁପେ ତଦ୍‌ଦୂତକାର, ଗଂଦିଆକ କାର୍ଯ୍ୟାଳୟରେ ନମା କରିବେ ଓ ନମ୍ନ ପୂର୍ବରୁ ନମ୍ନ ପ୍ରାଧିକାରୀଙ୍କୁ ଜଣାଇବେ । କୌଣସି ଶେଷ କେବୁ ପୂର୍ବରୁ ବକେୟା ନ ଥିବାର ଏକ ପ୍ରମାଣପତ୍ର ତଦ୍‌ଦୂତକାର, ଗଂଦିଆକ ଠାରୁ ଗ୍ରହଣ କରି ନମ୍ନ ପୂର୍ବରୁ କାର୍ଯ୍ୟ କରିବେ । ସର୍ବୋଚ୍ଚ ନମ୍ନ ଗ୍ରହଣ ନମ୍ନ ଟଙ୍କା ତଦ୍‌ଦୂତକାର ନମ୍ନ ଶେଷରେ ଦାଖଲ କେବେ । ନମ୍ନ ଗ୍ରହଣ ନମ୍ନର ନମ୍ନରେ ନମ୍ନ ଓ ସର୍ଭାକଳୀଗୁଡ଼ିକୁ ମାନବୀକୁ ବାଧ୍ୟ ହେବେ ।

- (କ) ସମ୍ପୂର୍ଣ୍ଣ ଉପ କାର୍ଯ୍ୟାଳୟ ସମୟରେ ସବ୍ୟାଧାରଣକର ସୁବିଧା ସୁଯୋଗ ଯେପରିକି ଶତ ନ ହୁଏ ।
- (ଖ) ନମ୍ନ ଗ୍ରହଣ ପ୍ରାରମ୍ଭ ପାଇଁ ମାଧ୍ୟମରେ ଲଘୁ ଖଣିଜ ଦ୍ରବ୍ୟ ଉଠାଣ ଓ ଚାଲଣ କରିବେ ।
- (ଗ) କୌଣସି ଅଂଶକୁ ଗ୍ରହଣ ମୁକ୍ତ ରଖିବେ ।
- (ଘ) କୌଣସି ଶେଷ ଶତ ନ ହୁଏ ସେଥିପ୍ରତି ଦୃଷ୍ଟି ଦେବେ ।
- (ଙ) ନମ୍ନ ଗ୍ରହଣ କୌଣସି ଶେଷ ନକଲେ ତାଙ୍କ ଅମାନତ ଟଙ୍କା ୨୦୦୭ ମସିହା ଅପ୍ରେଲ ମାସ ପରେ ଫେରସ୍ତ ପାଇଁ ଆବେଦନ କରି ନେଇପାରିବେ ।
- (ଚ) ନମ୍ନ ତାରିଖ ସମୟ ରଦ୍ଦ କରିବା ପାଇଁ ନମ୍ନ ପ୍ରାଧିକାରୀ ସମତା ସପକ୍ଷ ଅଟନ୍ତି ।
- (ଛ) ସର୍ବୋଚ୍ଚ ନମ୍ନ ଉପକାରକ କୌଣସି ସୂଚି ପରିଲକ୍ଷିତ ହେଲେ ତାଙ୍କ ଅମାନତ/ନମ୍ନ ଟଙ୍କାକୁ ବାଜ୍ୟାପ୍ତ କରିବା ପାଇଁ କର୍ତ୍ତୃକ୍ଷ ଅଧିକାର ପ୍ରାପ୍ତ ଅଟନ୍ତି ।
- (ଜ) ମାକଡ଼ା ପଥର ଖଣିଗୁଡ଼ିକରେ ନମ୍ନ ଗ୍ରହଣ ଶକ୍ତିଗୁଣିତ ଯନ୍ତ୍ର (POWER CUTTERS) ବ୍ୟବହାର କରିପାରିବେ ନାହିଁ ।
- (ଝ) ରେଡ୍ ମେଣ୍ଟାଲ ଖଣିଗୁଡ଼ିକରେ ସମତାପ୍ରାପ୍ତ ଅଧିକାରୀ ଠାରୁ ବିଶ୍ୱାସୀ ଲାଭସେନ୍ଦ୍ର ନ ପାଇଥିବା ନମ୍ନ ଗ୍ରହଣମାନେ ବିଶ୍ୱାସୀ ବ୍ୟବହାର କରିପାରିବେ ନାହିଁ ।
- (ଞ) ନମ୍ନ ଟଙ୍କା ଦାଖଲ ହେବାର ୭ ଦିନ ମଧ୍ୟରେ ନମ୍ନ ଗ୍ରହଣ ଓଡ଼ିଶା ଲଘୁ ଖଣିଜ ଆଇନ୍-୨୦୦୪ର ନମ୍ନ-୫୩ ଅନୁଯାୟୀ Competent Authorityଙ୍କ ସହିତ ଏକ ରୁକ୍ତି ସପାଦନ କରିବେ ଯାହା Registration Act 1908 ଏବଂ Stamp Act 1899 ଅନୁଯାୟୀ Sub Registrarଙ୍କ କାର୍ଯ୍ୟାଳୟରେ ନମ୍ନ ପଞ୍ଜିକରଣ କରାଇବେ ।

ସରକାରୀ ମାଧ୍ୟମ ସଂଖ୍ୟା	ସରକାରୀ ନାମ	କ ପ୍ରକାର ସରକାର	ସରକାରୀ ଅବସ୍ଥିତ ସ୍ଥାନ	ରକବା	ନମ୍ନ ପାଇଁ ଧାର୍ଯ୍ୟ ସ୍ଥାନ, ତାରିଖ ଓ ସମୟ
25/06-07	ଶ୍ରୀମତୀ ଶ୍ରୀମତୀ ଶ୍ରୀମତୀ	ଶ୍ରୀମତୀ ଶ୍ରୀମତୀ	ଶ୍ରୀମତୀ ଶ୍ରୀମତୀ	ଶ୍ରୀମତୀ ଶ୍ରୀମତୀ	ତଦ୍‌ଦୂତ କାର୍ଯ୍ୟାଳୟ, ଗଂଦିଆ, ୨୫/୦୬/୦୭
ସରକାରୀ ଅନୁମୋଦିତ ମୁଦ୍ରା	କେନ୍ଦ୍ର ସରକାର ମନ୍ତ୍ରାଳୟ ଅନୁମତି	ନମ୍ନ ନମନ୍ତେ ସମତା ସପକ୍ଷ ଅଧିକାରୀ	ମନ୍ତ୍ରାଳୟ		
3350/-					

ତଦ୍‌ଦୂତକାର, ଗଂଦିଆ

ଏହାର ନକଲ ସରକାରୀ ନମନ୍ତେ, ... .. / ଗ୍ରହଣାପ୍ତ ଅଧିକାରୀ, ଗଂଦିଆ ଥାନା/ ସରପଞ୍ଚ, ... .. ଗ୍ରାମପଞ୍ଚାୟତ/ବ.ଡ଼.ଓ, ଗଂଦିଆ/ଉପ-ଜିଲ୍ଲାପାଳ, ତେଜାନାଳକ ନୋଟିସ୍ ବୋର୍ଡ, ଗ୍ରାମବାସୀ ... .. ଗ୍ରାମର ଅବଗତ ଓ ବହୁଳ ପ୍ରସ୍ତୁତ ନମନ୍ତେ ପ୍ରେରଣ କରାଗଲା । ସମ୍ପୂର୍ଣ୍ଣ ସରକାରୀ ଯେଣୁ ମାଧ୍ୟମରେ ସ୍ଥାନୀୟ ଅଞ୍ଚଳରେ ବହୁଳ ପ୍ରସ୍ତୁତ କରାଇବେ ଓ ନମ୍ନ ଦିନ ଧାର୍ଯ୍ୟ ସମୟରେ ଉପସ୍ଥିତ ରହିବେ ।

ଏହାର ନକଲ ପୂର୍ବ ତନ ବର୍ଷର ନମ୍ନ ଗ୍ରହଣ ଅବଗତ ନମନ୍ତେ ପ୍ରେରଣ କରାଗଲା ।

ନମ୍ନ ଦିନ ଧାର୍ଯ୍ୟ ସ୍ଥାନ ଓ ସମୟରେ ଉପସ୍ଥିତ ରହିବା ପାଇଁ ଉପ-ଜିଲ୍ଲାପାଳ/ତଦ୍‌ଦୂତକାର, ସମ୍ପୂର୍ଣ୍ଣ ସରକାରୀ ନମନ୍ତେ ପ୍ରେରଣ କରାଗଲା ।



# ତଦ୍‌ସିଲ କାର୍ଯ୍ୟାଳୟ, ଗଂଦିଆ

ନୋଟିସ୍ ସଂ-

ତାରିଖ-

ଦେବାର ସବିଧାଧାରକଙ୍କ ଅବଗତ ନିମନ୍ତେ ନିମ୍ନଲିଖିତ ଅନୁଷ୍ଠାନ ଯେ, ଗଂଦିଆ ତଦ୍‌ସିଲ ଅନ୍ତର୍ଗତ ନିମ୍ନ ତଦ୍‌ସିଲ ନିମ୍ନ ଲିଖିତ ସରକାରୀ ୨୦୦୭-୦୭ ଆର୍ଥିକ ବର୍ଷ ପାଇଁ ଗଂଦିଆ ତଦ୍‌ସିଲ କାର୍ଯ୍ୟାଳୟରେ ନିମ୍ନଲିଖିତ ତାରିଖ ଓ ସମୟରେ ଉପ ଲିଖିତ, ତେଜାନାଳ/ତଦ୍‌ସିଲଦାର, ଗଂଦିଆଙ୍କ ଦ୍ଵାରା ପ୍ରକାଶ୍ୟ ନିମ୍ନ କରାଯିବ । ନିମ୍ନରେ ଅଂଶ ଗ୍ରହଣ କରିବା ପାଇଁ କର୍ତ୍ତୃକ ବ୍ୟକ୍ତିମାନେ ସ୍ଵତନ୍ତ୍ର ସରକାରୀ ଅନୁମୋଦିତ ଫୋଲଡ଼ିଂ ଯାଞ୍ଚି ସରକାରୀ ଦରଟ ୫୩୨୧୦୦/- ର ଦଶଭାଗ ଅର୍ଥାତ୍ ୫୩୨୧୦/- ଅମାନତ ଟଙ୍କା ରୁପେ ତଦ୍‌ସିଲଦାର, ଗଂଦିଆଙ୍କ କାର୍ଯ୍ୟାଳୟରେ ଜମା କରିବେ ଓ ନିମ୍ନ ପୂର୍ବରୁ ନିମ୍ନ ପ୍ରାଧିକାରୀଙ୍କୁ ଜଣାଇବେ । କୌଣସି ଶେ କେବୁ ପୂର୍ବରୁ କେବେବା ନ ଥିବାର ଏକ ପ୍ରମାଣପତ୍ର ତଦ୍‌ସିଲଦାର, ଗଂଦିଆଙ୍କ ଠାରୁ ଗ୍ରହଣ କରି ନିମ୍ନ ପୂର୍ବରୁ ଦାଖଲ କେବେ । ସର୍ବୋଚ୍ଚ ନିମ୍ନ ଗ୍ରହଣା ନିମ୍ନ ଟଙ୍କା ତଦ୍‌ସିଲଦାର ନିମ୍ନ ଶେଷରେ ଦାଖଲ କେବେ । ନିମ୍ନ ଗ୍ରହଣା ନିମ୍ନରେ ନିମ୍ନଲିଖିତ ନିୟମ ଓ ସର୍ତ୍ତାବଳୀଗୁଡ଼ିକୁ ମାନିବାକୁ ବାଧ୍ୟ ହେବେ ।

- (କ) ସ୍ଵତନ୍ତ୍ର ଉତ୍ପାଦନ କାର୍ଯ୍ୟାଳୟ ସମୟରେ ସବିଧାଧାରକଙ୍କର ପୁରୁଷା ପୁରୋଗ ଯେପରିକି କ୍ଷତି ନ ହୁଏ ।
- (ଖ) ନିମ୍ନ ଗ୍ରହଣା ଟ୍ରାନ୍ସକ୍ସ୍ ପାର୍ ମାଧ୍ୟମରେ ଲଘୁ ଖଣିଜ ଗୁଣ୍ୟ ଉଠାଣ ଓ ଗୁଲଣ କରିବେ ।
- (ଗ) ଶେ ଅଂଶକୁ ପ୍ରସ୍ତୁତ ମୁକ୍ତ ରଖିବେ ।
- (ଘ) ଶେର ଯେପରିକି କ୍ଷତି ନ ହୁଏ ସେଥିପ୍ରତି ଦୃଷ୍ଟି ଦେବେ ।
- (ଙ) ନିମ୍ନ ଗ୍ରହଣା କୌଣସି ଉଲ୍ଲେଖ ନ କଲେ ତାଙ୍କ ଅମାନତ ଟଙ୍କା ୨୦୦୭ ମସିହା ଅପ୍ରେଲ ମାସ ପରେ ଫେରସ୍ତ ପାଇଁ ଅବେଦନ କରି ନେଇପାରିବେ ।
- (ଚ) ନିମ୍ନ ତାରିଖ ସମୟ ରଦ୍ଦ କରିବା ପାଇଁ ନିମ୍ନ ପ୍ରାଧିକାରୀ କ୍ଷମତା ସଂପନ୍ନ ଅଟନ୍ତି ।
- (ଛ) ସର୍ବୋଚ୍ଚ ନିମ୍ନ ତତକାଳୀନ କୌଣସି ସୂଚି ପରିଲକ୍ଷିତ ହେଲେ ତାଙ୍କ ଅମାନତ/ନିମ୍ନ ଟଙ୍କାକୁ ବାଜ୍ୟାପ୍ତ କରିବା ପାଇଁ କର୍ତ୍ତୃତ୍ଵ ଅଧିକାର ପ୍ରାପ୍ତ ଅଟନ୍ତି ।
- (ଜ) ମାକଡ଼ା ପଥର ଖଣିଗୁଡ଼ିକରେ ନିମ୍ନ ଗ୍ରହଣା ଶକ୍ତିଗୁଲିତ ଯନ୍ତ୍ର (POWER CUTTERS) ବ୍ୟବହାର କରିପାରିବେ ନାହିଁ ।
- (ଝ) ସେକ୍ସ ନେଖାଲ ଖଣିଗୁଡ଼ିକରେ କ୍ଷମତାପ୍ରାପ୍ତ ଅଧିକାରୀଙ୍କ ଠାରୁ ବିଶ୍ଳେଷଣ ଲାଇସେନ୍ସ ନ ପାଇଥିବା ନିମ୍ନ ଗ୍ରହଣାମାନେ ବିଶ୍ଳେଷଣ ବ୍ୟବହାର କରିପାରିବେ ନାହିଁ ।
- (ଞ) ନିମ୍ନ ଟଙ୍କା ଦାଖଲ ହେବାର ୨ ଦିନ ମଧ୍ୟରେ ନିମ୍ନ ଗ୍ରହଣା ଓଡ଼ିଶା ଲଘୁ ଖଣିଜ ଆଇନ୍-୨୦୦୪ର ନିୟମ-୫୩ ଅନୁଯାୟୀ Competent Authorityଙ୍କ ସହିତ ଏକ ନୁକ୍ତି ସଂପାଦନ କରିବେ ଯାହା Registration Act 1908 ଏବଂ Stamp Act 1899 ଅନୁଯାୟୀ Sub Registrarଙ୍କ କାର୍ଯ୍ୟାଳୟରେ ନିମ୍ନଲିଖିତ ପଞ୍ଜିକରଣ କରାଯିବେ ।

ସରକାରୀ ମାମଲ ସଂଖ୍ୟା	ସରକାରୀ ନାମ	କ ପ୍ରକାର ସରକାର	ସରକାରୀ ଅବସ୍ଥିତ ସ୍ଥାନ	ରକ୍ତକା	ନିମ୍ନ ପାଇଁ ଯାଞ୍ଚି ସ୍ଥାନ, ତାରିଖ ଓ ସମୟ
25/06-07	ଗଂଦିଆ	ଗଂଦିଆ	ଗଂଦିଆ	At-2-w	ଗଂଦିଆ
ସରକାରୀ ଅନୁମୋଦିତ ମୂଲ୍ୟ	କେଉଁ ବଜୟ ମଣ୍ଡଳର ଅନୁଷ୍ଠାନ	ନିମ୍ନ ନିମନ୍ତେ କ୍ଷମତା ସଂପନ୍ନ ଅଧିକାରୀ	ମନ୍ତବ୍ୟ		

33500/-

ଶିଳ୍ପୀ

ତଦ୍‌ସିଲଦାର, ଗଂଦିଆ

*[Signature]*  
ତଦ୍‌ସିଲଦାର, ଗଂଦିଆ

ଏହାର ନକଲ ସଜୟ ନିମ୍ନଲିଖିତ, ... .. / ଗ୍ରାମପ୍ରାପ୍ତ ଅଧିକାରୀ, ଗଂଦିଆ ଥାନା/ ସରପଞ୍ଚ, ... .. ଗ୍ରାମପଞ୍ଚାୟତ/ବ.ଡ଼.ଓ, ଗଂଦିଆ/ଉପ-ଜିଲ୍ଲାପାଳ, ତେଜାନାଳ ନୋଟିସ୍ ବୋର୍ଡ଼, ଗ୍ରାମଦାସୀ ... .. ଗ୍ରାମର ଅବଗତ ଓ ବହୁଳ ପ୍ରସ୍ତୁତ ନିମନ୍ତେ ପ୍ରେରଣ କରାଯାଇଛି । ସ୍ଵତନ୍ତ୍ର ସରକାରୀ ନିମ୍ନଲିଖିତ ଯେଉଁ ମାଧ୍ୟମରେ ସ୍ଥାନୀୟ ଅଞ୍ଚଳରେ ବହୁଳ ପ୍ରସ୍ତୁତ କରାଯିବେ ଓ ନିମ୍ନ ଦିନ ଧାର୍ଯ୍ୟ ସମୟରେ ଉପସ୍ଥିତ ରହିବେ ।

ଏହାର ନକଲ ପୂର୍ବ ତିନି ବର୍ଷର ନିମ୍ନ ଗ୍ରହଣାଙ୍କ ଅବଗତ ନିମନ୍ତେ ପ୍ରେରଣ କରାଯାଇଛି ।

ନିମ୍ନ ଦିନ ଧାର୍ଯ୍ୟ ସ୍ଥାନ ଓ ସମୟରେ ଉପସ୍ଥିତ ରହିବା ପାଇଁ ଉପ-ଜିଲ୍ଲାପାଳ/ତଦ୍‌ସିଲଦାର, ସ୍ଵତନ୍ତ୍ର ସରକାରୀ ନିମ୍ନଲିଖିତ ପ୍ରେରଣ କରାଯାଇଛି ।

*[Signature]*

ସମ୍ପତ୍ତି ବିଭାଗ  
ଗଞ୍ଜାମ ଜିଲ୍ଲା

BIPIN NARAYAN

Jaya Kumar  
Sobachon Nayak  
Prakash Panda

ଅଫିସ୍ ନମ୍ବର  
୧୧୧୧୧୧୧୧

୨୦୧୯ ମସିହା  
Ramesh Chandra Dash  
ଅଧ୍ୟକ୍ଷ



~~...~~

Bhaskar Ch. Pradhan  
peon.  
Rel-office Bargarh

ସାକ୍ଷ୍ୟ  
ଦୈନିକ ସମ୍ପତ୍ତି ବିଭାଗର ଅଧ୍ୟକ୍ଷ ଉପସ୍ଥିତିରେ  
ସମ୍ପତ୍ତି ବିଭାଗର ଅଧ୍ୟକ୍ଷ ଉପସ୍ଥିତିରେ  
କେଉଁ କାଳ କେଉଁ କାଳରେ ବିଭାଗର  
ଅଧ୍ୟକ୍ଷ ଉପସ୍ଥିତିରେ, ସମ୍ପତ୍ତି ବିଭାଗର  
ଅଧ୍ୟକ୍ଷ ଉପସ୍ଥିତିରେ ଉପସ୍ଥିତିରେ  
ଅଧ୍ୟକ୍ଷ ଉପସ୍ଥିତିରେ ଉପସ୍ଥିତିରେ

ସାକ୍ଷ୍ୟ "LEMNLY AFFIRMED"

ସାକ୍ଷ୍ୟ ନାମ NAZIR, Tahasi  
GONDIA  
ତା ୨୧/୧୨/୧୦

# 20 SECURITY SHEET

Sairat Case No .. ... <sup>25</sup> / 2005-2006

*17/2/06*

Sl. No.	Name and address of the participant	Amount of security money deposited	Refund of security money after auction	Signature of participant
---------	-------------------------------------	------------------------------------	--	--------------------------

*no Participants  
Security  
17/2/06  
Tah. Gondia.*

The security money of other participants except the highest bidder Sl. No.....refunded in my presence. Security deposited vide R. R. No.... dt.... by R. I./Nazir.

Tahasildar, Gondia

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BID SHEET

- 1. Sairat Case No. *25/2005-07*
- 2. Name of the Tahasil / R.I. Circle— *Gondia / Pingve*
- 3. Name of the Sairat Sources— *Talajni Road metal,*
- 4. Date of auction— *17.2.06.*
- 5. Period of auction— *2005-06/07*
- 6. Upset Price fixed— *33500/-*

7. Sl. No.	Name of the Bidders	Bid Amount
------------	---------------------	------------

*No bidder.  
 17/2/06  
 Zohr. Gondia.*

The bid is knowcked down in favour of Sri.....  
 S/O..... Village.....  
 P. S..... Dist..... at highest bid of  
 Rs..... (Rupees..... only)  
 The full amount of Rs..... has been realised vide R. R. No..... dt.....  
 by the R. I.....

Tahasildar, Gondia

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9.9.15

## STATE ENVIRONMENT IMPACT ASSESSMENT AUTHORITY (SEIAA), ODISHA.

(Constituted vide Order No. S.O. 2674 (E) Date 17th Nov. 2008 of Ministry of Environment & Forest, Govt. of India,  
Under Environment Protection Act, 1986.)

Qr. No. 5RF-2/1, Unit - IX, Bhubaneswar - 751022

E-mail : seiaaorissa@gmail.com

Ref. No. SEIAA/ 4344

Date 17.08.15

From

Shri S.B. Samant, IFS  
Member Secretary,  
State Environment Impact Assessment Authority (SEIAA), Odisha,  
Bhubaneswar

To

The Tahasildar,  
Tahasil- Gondia  
Dist-Dhenkanal

Sub: Tolarpasi Road Metal Quarry of Sri Ajit Sahu at Village- Tolarpasi, Tahasil- Gondia,  
District- Dhenkanal (1.97 acre or 0.80 ha)-Environmental Clearance regarding.

Sir,

This has reference to your letter no. 2211 dated 16.07.2015, seeking environmental clearances for the above project under EIA Notification 2006. The proposal has been appraised as per the provisions under the EIA Notification 2006 and on the basis of the documents enclosed with the application such as Checklist, Form-1, Prefeasibility Report, Approved Mining Plan etc. and observations of the State Expert Appraisal Committee, Odisha.

It is a proposed mining of minor mineral- road material from Tolarpasi Road Metal Quarry located at Village- Tolarpasi, Tahasil- Gondia, District- Dhenkanal, Odisha with total production capacity of 12520 cum over lease area of 1.97 acre or 0.80 ha. The mining lease of Tolarpasi Road Metal Quarry has been negotiated by Tahasildar Gondia to Sri Ajit Sahu vide letter no: 1249 dated 13.05.2015. The mining plan along with progressive mine closure plan of this mining project has been approved by Joint Director Geology, Zonal Survey, Dhenkanal on dated 09.07.2015. Mineable reserves as per the approved mine plan are 58920 cum with total production capacity of 12520 cum for the lease period as stated in the approved mining plan. A total area of 0.112 ha. will be covered under greenbelt plantation. There is no forest land involved in the lease area. There is no protected areas

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i.e. National Park, Sanctuary, Habitat for Migratory Birds, Tiger Reserve, Protected Monuments, Inter-State boundary and critically polluted area as identified by CPCB etc. located within 5 km radius of the mine lease area and there is no court case / litigation pending against the project.

Considering the information/documents furnished by the project proponent, the State Expert Appraisal Committee (SEAC) after due considerations of the relevant documents submitted by the project proponent have recommended for Environmental Clearance with certain stipulations.

The State Environment Impact Assessment Authority (SEIAA) after considering the proposal and recommendations of SEAC, Odisha hereby accords Environmental Clearance in favour of the project upto the lease period as recommended by the Tahasildar Gondia vide letter no. 2211 dated 16.07.2015 under the provisions of EIA Notification 2006 and 2009 and subsequent amendments thereto subject to strict compliance of the stipulated conditions as follows.

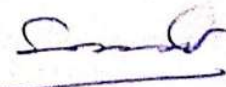
**Stipulated Conditions:-**

- 1) This environmental clearance shall be valid for the lease period as recommended by the lease granting authority.
- 2) The project proponent shall take statutory clearance /approval /permission from the concerned authorities in respect of his project as and when required.
- 3) The project proponent shall carry out mining activity strictly as per the approved mining plan.
- 4) Any change in mining technology/scope of working shall not be made without prior approval of the SEIAA.
- 5) Any change in the calendar plan including excavation, quantum of mineral and waste shall not be made.
- 6) The project proponent shall ensure that no mining activity takes place beyond 6m below ground level.
- 7) No mining shall be carried out in the vicinity of natural / manmade archeological sites.
- 8) The project proponent shall ensure that quarrying is not carried out within 500m of structures, bridges, dams, weirs, ground water extraction points, water supply head works, extraction points for irrigation and any other cross drainage structures.
- 9) The project proponent shall ensure that quarrying shall not be carried out below ground water table under any circumstances. If ground water table occurs/intervenes within the permitted depth, then also quarrying shall be stopped.
- 10) At the end of mine closure, the Proponent shall immediately remove all the sheds put up in the quarry and all the equipment in the area at the time of closure of the operation of quarry.
- 11) Wet drilling method is to be adopted to control dust emissions. Delay detonators and shock tube initiation system for blasting shall be used so as to reduce vibration and dust.
- 12) Drilling and blasting (wherever required) shall be done only either by licensed explosive agent after obtaining required approvals from Competent Authorities.
- 13) The explosives shall be stored at site as per the conditions stipulated in the permits issued by the licensing Authority.



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- 14) Blasting shall be carried out after announcing to the public adequately through public address system to avoid any accident. All safety measures as per the various mining regulations must be ensured.
- 15) Greenbelt shall be developed along the boundary of mining lease area as stated in the approved mining plan, with the native tree species or necessary fund for environmental measures be deposited in Odisha Environment Management Fund as per the simplified guidelines provided by State Government in case of minor mineral extraction over area less than 5 ha.
- 16) Fugitive dust emissions from all the sources should be controlled regularly.
- 17) Water spraying arrangement on haul roads, should be provided and properly maintained.
- 18) Loading and unloading areas including all the transfer points should also have efficient dust control arrangements. These should be properly maintained and operated.
- 19) Vehicular emissions shall be kept under control and regularly monitored. Measures shall be taken for maintenance of vehicles used in mining operations and in transportation of minerals. The vehicles shall be covered with a tarpaulin and shall not be overloaded. The project proponent shall ensure that the vehicle must have pollution under control certificate.
- 20) The following measures are to be further implemented to reduce air pollution during transportation of mineral:-
  - Roads shall be graded to mitigate the dust emission.
  - Over filling of tippers and consequent spillage on the roads shall be avoided. The trucks shall be covered with tarpaulin.
- 21) The following measures are to be implemented to reduce Noise Pollution:-
  - (i) Proper and regular maintenance of vehicles and other equipment.
  - (ii) Limiting time of exposure of workers to excessive noise.
  - (iii) The workers employed shall be provided with protection equipment and earmuffs etc.
  - (iv) Speed of trucks entering or leaving the mine is to be limited to moderate speed of 25 kmph to prevent undue noise from empty trucks.
- 22) Measures should be taken to comply with the provisions laid under Noise Pollution (Regulation and Control) (Amendment) Rules, 2010 issued by the MoEF, Govt. of India.
- 23) The project proponent shall ensure that all measures are taken simultaneously for safeguard and maintenance of the health of the workers.
- 24) Topsoil, if any, shall be stacked properly with proper slope with adequate measures and should be used for plantation purpose.
- 25) The project proponent shall obtain necessary prior permission of the competent authorities for drawl of requisite quantity of water (surface water and groundwater), if any, required for the project.
- 26) The project proponent shall take all precautionary measures during mining operation for protection & conservation of flora and fauna.
- 27) Waste oils, used oils generated from the EM machines, mining operations, if any, shall be disposed as per the Hazardous Wastes (Management, Handling, and trans-boundary movement) Rules, 2008 and its amendments thereof to the recyclers authorized by SPCB, Odisha.
- 28) The proponent shall take necessary measures to ensure no adverse impacts due to mining operations on the human habitation existing nearby.
- 29) A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, Zila Parisad/Municipal Corporation, Urban Local Body and the Local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal.



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- 30) The proponent shall obtain ~~all~~ other mandatory clearances from respective departments, as applicable to the project.
- 31) The proponent should re-vegetate the area with indigenous plants which were removed from the areas for the mining operation.
- 32) The area should be prepared in such a way as to stimulate / ensure the regrowth of vegetation.
- 33) The SEIAA, Odisha may revoke or suspend the order, if implementation of any of the above conditions is not satisfactory. The SEIAA, Odisha reserves the right to alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
- 34) The conditions stipulated in the environmental clearance must be totally complied with before the lease granting authority.
- 35) Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
- 36) That the grant of this Environment Clearance is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility, to comply with the conditions laid down in all other laws for the time being in force, rests with the lease granting authority/project proponent.
- 37) Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under section 16 of the National Green Tribunal Act, 2010.



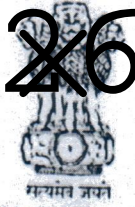
17.8.15  
Member Secretary

Memo No 4345 /Dt. 17.08.15  
Copy to

1. Ministry of Environment, Forests and Climate Change Govt. of India, Indira Paryavaran Bhavan, Jor Bagh Road, Aliganj, New Delhi-110003 for kind information.
2. Additional Chief Secretary, Forests & Environment Dept., Government of Odisha for kind information.
3. Chairman, State Pollution Control Board, Odisha, Paribesh Bhawan, A/118, Nilakantha Nagar, Unit-8, Bhubaneswar for kind information.
4. Chief Conservator of Forests, Regional Office (EZ), Ministry of Environment & Forests, A- 31, Chandrasekharpur, Bhubaneswar for kind information.
5. Chairman, Central Pollution Control Board, CBD-cum-office Complex, East Arjun Nagar, New Delhi-110032 for kind information.
6. Collector Dhenkanal for kind information and necessary action.
7. Copy forwarded to Sri Ajit Sahu, At/Po- Nihalprasad, Dist- Dhenkanal for kind information and necessary action.
8. Chairman/Member/Member Secretary, SEIAA for kind information.
9. Chairman, SEAC/Secretary, SEAC, Paribesh Bhawan, A/118, Nilakantha Nagar, Unit-VIII, Bhubaneswar for kind information.
10. Guard file for record.



17.8.15  
Member Secretary



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21/11/21

**STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT AUTHORITY  
ODISHA, BHUBANESWAR**

(Constituted under the EP Act, 1986 and EIA Notification, 2006 by the MoEF & CC, Govt. of India)  
SRF-2/1, Unit-IX, Bhubaneswar-751022, Tel: 0674-2541029, E-mail-seiaaorissa@gmail.com

Letter No 3097/SEIAADt. 18.10.2021

File No. SEIAA-1725/06-2021

To

Sri. Ajit Sahu,  
At/Po-Nihalprasad, Po-Gondia,  
Dist-Dhenkanal

Sub: Proposal of Sri. Ajit Sahu for mining of road metal from Tolarpasi Road Metal Quarry over an area of 12.25 acres or 4.957 ha at village- Tolarpasi, Tahasil-Gondia, District- Dhenkanal- Environmental Clearance reg.

Ref: SEIAA File No: SEIAA-1725/06-2021 dt.24.06.2021

Sir,

This is with reference to the application dated 24.06.2021 for grant of environmental clearance (submitted in the offline mode) for the proposed activities mentioned above.

2. [The application has been submitted in the offline mode because there is no provision at present for filing EC application for such cases (minor mineral extraction involving area less than or equal to 5ha; i.e., B2 category projects) in the online mode before SEIAA in the PARIVESH portal. The relevant application Form-IM does not appear on the screen of the said portal when EC application is to be filed to SEIAA]. The applicant has submitted the application in Form-I, i.e. the Form in which applications for minor mineral projects were being submitted upto the year 2016 before SEIAA. The Form-I does not contain some of the situational information relating to environmental sensitivity, but much of the required information has been submitted by the applicant in the Checklist and also in the PFR.

3. The application in Form-I is supported by other necessary documents, namely the PFR, DSR, EMP, Approved Mining Plan and Checklist.

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4. The proposed activities in a nut shell are as follows: -
- a. This is a proposal for mining of road metal from Tolarpasi Road Metal Quarry located at Village- Tolarpasi, Tahasil- Gondia, District- Dhenkanal over lease area of 12.25acres or 4.957ha.
  - b. The mine area is a part of the Survey of India Toposheet No. F45T6 bounded by Latitude:20°47'29.27" N to 20°47'36.23" N and Longitude:85°55'47.34"E to 85°55'56.01" E .
  - c. The mining lease is an identified sairat source in the DSR. The Tolarpasi Road Metal Quarry sairat source will be leased out under the OMMC Rules,2016 by Tahasildar, Gondia to Sri.Ajit Sahu (successful bidder on the basis of public auction) for a lease period of 5 years.
  - d. The mining plan of the mining project prepared has been approved by Joint Director Geology, Zonal Survey, Dhenkanal on 25.03.2021.
  - e. As per the approved mining plan submitted, it is observed that the mineable reserve in the lease area is 374757 cum of road metal.
  - f. The project proponent has not furnished the alignment of the extraction path for road metal transportation. As reported by the Tahasildar/PP in the Checklist, the village road is at a distance of 0.4Km away from the mining lease area.
  - g. The cluster certificate has been furnished by the Tahasildar certifying that there is no other mines located within 500 meters from the periphery of the proposed mine lease area. As reported by the Tahasildar, this sairat source is not a part of any cluster.
  - h. The Tahasildar vide letter no.2172 dated 03.06.2021 has submitted that the proposed quarry is situated on non-forest land, even after verification of the DLC report.
  - i. As per the approved mining plan, it is observed that road metal from the quarry will be extracted by semi-mechanized method with annual extraction of road metal not exceeding 20034 cum (maximum production capacity) during the valid lease period.
5. This proposal conforms to the item no. 1(a) in the schedule of EIA Notification, 2006 as amended time to time, and the minor mineral extraction project falls under Category B2 as the mining lease area is less than 5 ha.

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6. The proposal is duly appraised by the SEAC in its meeting held on 26.08.2021 & 05.10.2021. The SEAC has submitted the appraisal report and recommended for grant of EC, vide their letter no. 725/SEAC-Misc-02 dated 11.10.2021.

7. The Environmental Clearance (EC) is accordingly granted to the proposed activity of road metal mining subject to the following conditions and stipulations. The EC shall take effect from the date of registration of duly executed lease deed in this regard by the Tahasildar and shall be coterminous with the expiry of lease period.

8. The Tahasildar, Gondia who is the lease granting authority in this case is responsible for monitoring strict compliance of the following conditions of grant of environment clearance, by the project proponent(lessee).

9. **Stipulated Conditions:**

- 9.1 Demarcation of the quarry lease area by posting durable concrete pillars of 1m height above ground is a must prior to starting the quarry operation.
- 9.2 Quarry excavation shall not proceed below a level on the hill slope, and shall not touch the base of the hill in any case. Maximum depth of quarry operation for starting level at the top shall not exceed 6 meter.
- 9.3 Maximum quantity of quarry material that can be permitted by the lessor to be removed from the quarry area is 20034Cum in a full year (January to December) and total production from the quarry shall be 100166Cum during the valid lease period of five years as per the approved mining plan. Any flouting of this quantitative restriction shall make this EC liable to cancellation.
- 9.4 Any change in the calendar plan, change in production quantity or method of mining shall not be made without prior approval of the SEIAA. Mining activity shall adhere to the working parameters of approved mining plan prepared for this project. **This EC shall not be transferred without the permission of SEIAA. In case, the lease is settled in favour of any lessee, the permission of SEIAA will be taken along with the deposit of scrutiny fee.**
- 9.5 It shall be ensured that quarrying is not carried out within 500 m of structures, bridges, embankment, dams, weirs, ground water extraction points, water supply head works, extraction points for irrigation and any other cross drainage structures. Pursuant to Hon'b'e NGT in its Order dated 21.07.2020 in OA No-304/2019 in the matter of M.Haridasan & Ors. Vrs State of Kerala and to comply with the direction made therein "No stone quarry involving blasting will be operated within 200 m (minimum distance criteria) from Residential/public buildings, inhabited sites, other location, etc."
- 9.6 The project proponent shall ensure that no mining activity takes place beyond 6 m below ground level.
- 9.7 No mining shall be carried out in the vicinity of natural /manmade archeological sites.

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- 9.8 It shall be ensured that quarrying shall not be carried out below ground water table under any circumstances. If ground water table occurs /intervenes within the permitted depth, then also quarrying shall be stopped.
- 9.9 Topsoil, if any, shall be stacked properly with proper slope with adequate measures and should be used for plantation purpose.
- 9.10 The project proponent shall obtain necessary prior permission of the competent authorities for drawl of requisite quantity of water (surface water and groundwater), if any, required for the project.
- 9.11 Pursuant to MoEF & CC, O.M No 22-34/2018-1A.111dated 16.01.2020 to comply with the direction made by Hon'ble Supreme Court on 8.01.2020 in W.P. (Civil) No.114/2014 in the matter Common Cause vs Union of India, the mining lease holder shall after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to other mining activities and restore the land to a condition which is fit for growth of fodder, flora, fauna etc.
- 9.12 No transportation of the minerals shall be allowed on any road passing through villages/habitations without prior explicit permission. Transportation of minerals through existing rural roads can be allowed only by the concerned Govt. Department/ Gram Panchayat/BDO and only after required strengthening such that the carrying capacity of road is increased to handle the mineral carrying truck traffic. The project proponent shall bear the cost towards the widening and strengthening of existing public roads in case the same is proposed to be used for the project. No movement on any road is allowed on existing village road network without appropriately increasing the carrying capacity of such roads. Project proponent shall ensure that the road may not be damaged due to transportation of the mineral and transport of minerals will be as per IRC Guidelines with respect to complying with traffic congestion and traffic density.
- 9.13 Vehicles hired for transportation of minor mineral from the site should be in good condition and should have pollution check certificate and should conform to applicable air and noise emission standards and should be operated only during non-peak hours. Speed of vehicle be regulated and in no case >30 Kms / hr be allowed.
- 9.14 The vehicles shall not be overloaded and shall be covered with Tarpaulin. The Tahasildar may collect an appropriate road maintenance levy from the lessee as part of the lease conditions on the basis of quantum of mineral transported, and utilize the proceeds of the levy for proper maintenance of the extraction paths and roads to prevent their degradation on account of plying of mineral carrying trucks.
- 9.15 Wet drilling method is to be adopted to control dust emissions. Delay detonators and shock tube initiation system for blasting shall be used so as to reduce vibration and dust.
- 9.16 Drilling and blasting (wherever required) shall be done only by licensed explosive agent by the proponent after obtaining required approvals from competent authorities.

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- 9.17 Blasting will be carried out after making adequate announcement to the local inhabitants through public address system. Warning siren half an hour prior to blasting activity will be sounded adequately for alerting everybody around before the blast is detonated to avoid any accident. The nearby inhabitants shall be informed one day before the actual time of blasting. Blasting is permissible at fixed hour in day time only, after blowing the siren intermittently for 10 minutes before the actual start, for safety of the inhabitants. Blasting shall be carried out in such a manner that the splinters/debris generated shall not fall beyond the mining lease area.
- 9.18 Water spray should be made on the village road to control particulate matter (dust particles) pollution in surrounding air during transportation from the quarry. Garland drain shall be constructed on the hill slope to arrest downward flow of particulate matter with rainwater.
- 9.19 Plantation of 5000 saplings shall be carried out in the 1<sup>st</sup> year of quarry operation in the peripheries of the quarry area by making planting pits of 1 meter depth at suitable spots along the approach road and in village common lands, within 1km belt of the quarry. The PP shall submit real time photographs on latitude longitude grid at six monthly intervals to monitor the status of the plantation.
- 9.20 Dumping of quarry material is in no case permissible on any forest land; and all dump yard shall be on duly permitted non forest land.
- 9.21 Stone Crusher unit shall not be set up within 1km of the quarry site, and any crusher to be set up (beyond 1km) has to be with prior permission and after obtaining of license and consent as per law.
- 9.22 Staggered contour trenches shall be dug out to cover all sloping area and the hill surface in general, within a 1km belt of the quarry lease.
- 9.23 The Project Proponent shall undertake phased restoration, reclamation and rehabilitation of land affected by mining and complete this work before abandonment of mine; and has to submit a detailed plan of action in this regard within six months, indicating definite timelines and physical outcomes.
- 9.24 The explosives shall be stored at site as per the conditions stipulated in the permits issued by the licensing Authority.
- 9.25 Waste oils, used oils generated from the EM machines, mining operations, if any, shall be disposed as per the Hazardous Wastes (Management, Handling, and trans-boundary movement) Rules, 2008 and its amendments thereof to the recyclers authorized by SPCB, Odisha.
- 9.26 Environmental Management Plan (EMP) shall be implemented by PP to ensure compliance with the environmental conditions specified above. The year wise funds earmarked for environmental protection measures shall be kept in separate account and shall be spent according to the plan proposed. Year wise progress of implementation of EMP shall be reported to the SEIAA, Odisha and OSPCB along with the compliance report.
- 9.27 The proponent shall take necessary measures to ensure that there is no adverse impact of the mining operations on the human habitation if any, existing nearby.

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- 9.28 It shall be mandatory for the project management to submit quarterly compliance reports on the status of implementation of the above stipulated environmental safeguards to the SEIAA, Odisha / SPCB, Odisha/ Regional Office of the MoEF & CC, Bhubaneswar, in hard and soft copies on 1<sup>st</sup> day of January, April, July, October of each calendar year, failing which EC is liable to be revoked.
- 9.29 At the end of mine closure, the proponent shall immediately remove all the sheds put up in the quarry and all the equipment in the area before closure of the quarry.
- 9.30 The conditions stipulated in the environmental clearance will be closely monitored on the ground by the lease granting authority, i.e. the Tahasildar, who shall ensure compliance of the stipulated conditions and take corrective measures promptly in case of any non-compliance and also ensure that the project proponent submits quarterly compliance reports.
- 9.31 The concerned Regional Office of the MoEF & CC/ SPCB, Odisha shall periodically monitor compliance of the stipulated conditions as applicable for this project. The project authorities should extend full cooperation to the MoEF & CC officer(s)/SPCB officer(s) by furnishing the requisite data / information / monitoring reports.
- 9.32 A copy of the clearance letter shall be sent by the proponent to concerned Gram Panchayat / Panchayat Samiti / Zila Parisad / Municipal Corporation / Urban Local Body as the case may be.
- 9.33 Project proponent shall obtain Consent to Operate from the OSPCB and effectively implement all the conditions stipulated therein. The mining activity shall not commence prior to obtaining Consent to Establish / Consent to Operate from the State Pollution Control Board.
- 9.34 The SEIAA, Odisha may revoke or suspend the EC, if implementation of any of the above conditions is not satisfactory. The SEIAA, Odisha reserves the right to alter / modify the above conditions or stipulate any further condition in the interest of environment protection.
- 9.35 **The Project Proponent (lease holder) shall inform the SEIAA of any change in ownership of the mining lease. In case, there is any change in ownership or mining lease is transferred, then mining operation can be carried out only after transfer of EC as per provisions of the para 11 of EIA Notification, 2006, as amended from time to time.**
- 9.36 Concealing any factual information or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this environmental clearance besides attracting penal provisions in the Environment (Protection) Act, 1986.
- 9.37 The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules made there under and also any other orders passed by the Hon'ble Supreme Court of India/ High Court and any other Court of Law relating to the subject matter.

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9.38 This Environmental Clearance (EC) is subject to orders/judgment of Hon'ble Supreme Court of India, Hon'ble High Court, Hon'ble NGT and any other Court of Law, Common Cause Conditions as may be applicable.

9.39 Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under section 16 of the National Green Tribunal Act, 2010.

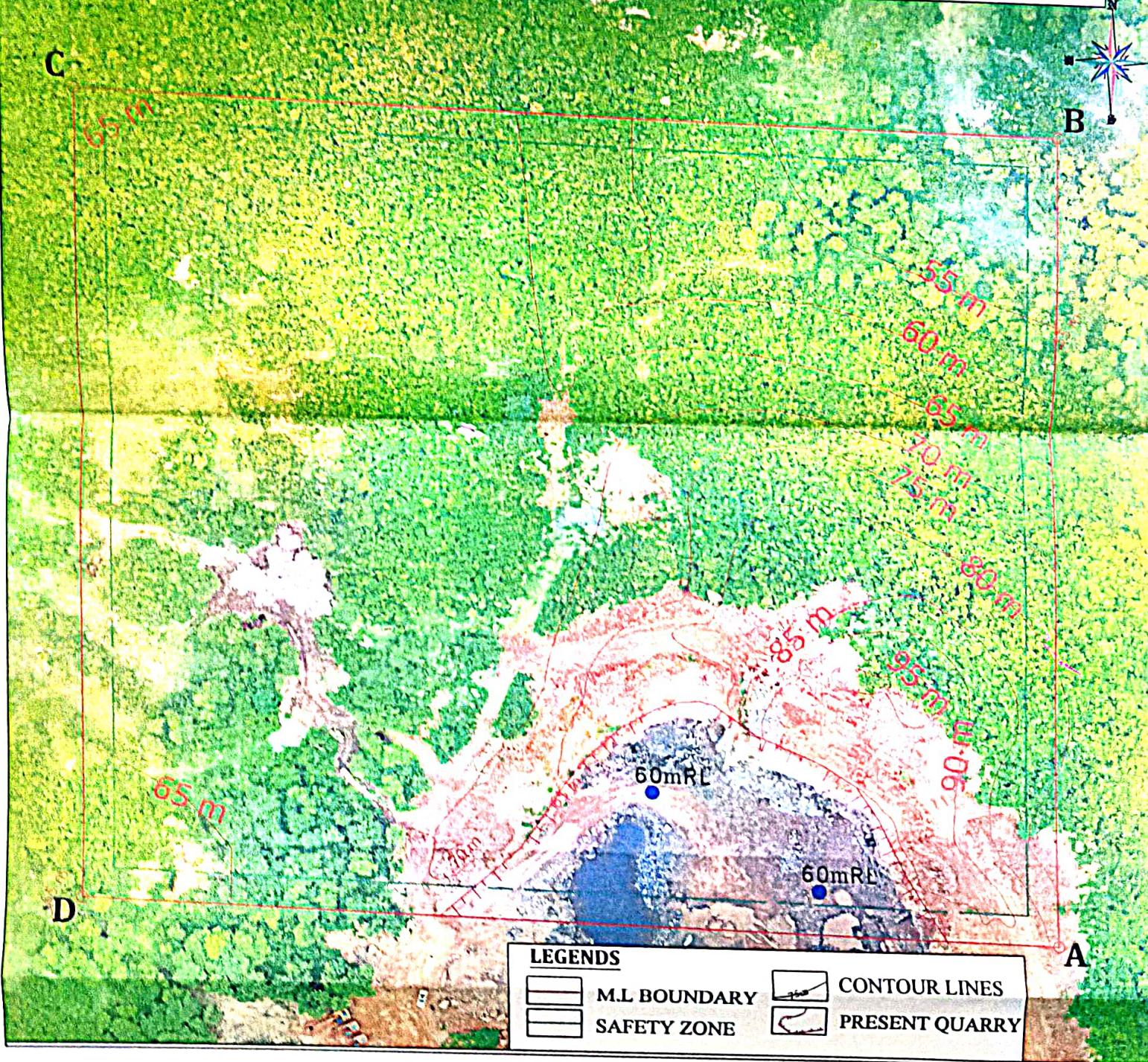
Memo No 3398/SEIAA /Dt. 18.10.2021  
Copy to

*[Signature]*  
Member Secretary

1. Additional Chief Secretary, Forests & Environment Dept., Government of Odisha for information.
2. Member Secretary, State Pollution Control Board, Odisha, Paribesh Bhawan, A/118, Nilakantha Nagar, Unit-8, Bhubaneswar for information.
3. Member Secretary, SEAC, Paribesh Bhawan, A/118, Nilakantha Nagar, Unit-VIII, Bhubaneswar for information.
4. Deputy D.G.Forest., Regional Office (EZ), Ministry of Environment & Forests, A-31, Chandrasekharapur, Bhubaneswar for information.
5. Principal Secretary, Revenue and DM Department, Govt. of Odisha Bhubaneswar for information.
6. Collector & DM, Dhenkanal/ Sub Collector, Dhenkanal/Tahasildar, Gondia for Information and necessary action.
7. Guard file for record.

*[Signature]*  
Member Secretary

**Tolarpasi Road Metal Quarry Over and area of 12.25Ac/ 4.957 Ha in Village Tolarpasi under Gondia Tahasil of Dhenkanal District, Odisha**  
**Ortho Map**  
**Date of Drone Survey-16.07.2024**  
**Scale-1:1000**



*K. K. Swain*  
**K. K. Swain**  
RQP/OD113/2022



भारत सरकार  
जल शक्ति मंत्रालय  
जल संसाधन, नदी विकास  
और गंगा संरक्षण विभाग  
केन्द्रीय भूमि जल प्राधिकरण  
Government of India  
Ministry of Jal Shakti  
Department of Water Resources,  
River Development & Ganga Rejuvenation  
Central Ground Water Authority

(भूजल निकासी हेतु छूट प्रमाण पत्र)  
**Certificate of Exemption for Ground Water Withdrawal**

Project Name:		Tolarpasi Road Metal Quarry					
Project Address:		Vill-tolarpasi, Tahasil-gondia, Dist-dhenkanal					
Village:		Tolarpasi		Block:		Gondia	
District:		Dhenkanal		State:		Odisha	
Pin Code:							
Communication Address:		Atpo/ps-nihalprasad, Dist-dhenkanal, , Dhenkanal, Odisha - 759016					
Address of CGWB Regional Office :		Central Ground Water Board South Eastern Region, Bhujal Bhawan, Khandagiri Square, Nh-5, Bhubaneshwar, Khordha, Odisha - 751030					
1.	Application No.:	21-4/5403/OR/MIN/2023			2.	Category: (GWRE 2022)	Safe
3.	Project Status:	New Project			4.	Valid From	09/11/2023
5.	Ground Water Abstraction Permitted:						
Fresh Water		Saline Water		Dewatering		Total	
m <sup>3</sup> /day	m <sup>3</sup> /year	m <sup>3</sup> /day	m <sup>3</sup> /year	m <sup>3</sup> /day	m <sup>3</sup> /year	m <sup>3</sup> /day	m <sup>3</sup> /year
7.00							

This is to certify that as per information furnished by the applicant, M/s TOLARPASI ROAD METAL QUARRY comes under Micro and Small Enterprises category and has ground water withdrawal of less than 10 cum/day. As per S.O. 3289(E) dated 24/09/2020 by Department Of Water Resources, River Development and Ganga Rejuvenation, guidelines to regulate and control ground water extraction in India, 2020 Micro and small Enterprises drawing ground water less than 10 cum/day are exempted.

The firm is exempted from seeking NOC. The firm shall install digital water flow meter on all ground water abstraction structures and maintain the logbook.

This certificate is system generated and based on information provided by the applicant. CGWA has not verified the claim made by applicant. Any false information furnished/ violation by the applicant, shall invite legal action against him/her as per S.O. 3289(E) dated 24/09/2020.

यह प्रमाणित किया जाता है कि आवेदक द्वारा दी गई सूचना के अनुसार मैसर्स ..... सूक्ष्म और लघु उद्यम श्रेणी के अंतर्गत आता है और इसमें 10 m<sup>3</sup> / दिन से कम भूजल निकासी है। जल संसाधन, नदी विकास और गंगा संरक्षण विभाग द्वारा दिनांक 24.09.2020 के SO 3289 (E) के अनुसार, भारत में भूजल निष्कर्षण को विनियमित और नियंत्रित करने के लिए दिशा-निर्देश, 2020 सूक्ष्म और लघु उद्यमों को 10 m<sup>3</sup>/ दिन से कम भूजल खींचने वाले को छूट दी गई है।

फर्म को NOC लेने से छूट दी गई है। फर्म सभी भूजल निष्कर्षण संरचनाओं पर डिजिटल जल प्रवाह मीटर स्थापित करेगी और लॉगबुक बनाए रखेगी।

यह प्रमाण पत्र सिस्टम जनरेटेड है और आवेदक द्वारा प्रदान की गई जानकारी पर आधारित है। CGWA ने आवेदक द्वारा किए गए दावे का सत्यापन नहीं किया है। आवेदक द्वारा दी गई कोई भी गलत सूचना/उल्लंघन, एसओ 3289(ई) दिनांक 24/09/2020 के अनुसार उसके खिलाफ कानूनी कार्रवाई को आमंत्रित करेगा।

This is an auto generated document & need not to be signed.

18/11, जामनगर हाउस, मानसिंह रोड, नई दिल्ली - 110011 / 18/11, Jamnagar House, Mansingh Road, New Delhi-110011

Phone: (011) 23383561 Fax: 23382051, 23386743

Website: cgwa-noc.gov.in

पानी बचाये - जीवन बचाये  
SAVE WATER - SAVE LIFE



ଗ୍ରାମ୍ୟ ଜଳଯୋଗାଣ ଓ ପରିମଳ ଖଣ୍ଡ, ଦେଙ୍କାନାଳ  
**OFFICE OF THE SUPERINTENDING ENGINEER,  
 RWS&S DIVISION, DHENKANAL**

E-Mail ID - [eerwss-dkl@nic.in](mailto:eerwss-dkl@nic.in) / [eerwssdhenkanal@gmail.com](mailto:eerwssdhenkanal@gmail.com) (Tel - 06762-225080)

Letter No. 1470 /Date. 11/7/24

To

The Deputy Collector, TOUZI,  
 Collectorate, Dhenkanal.

Sub: - **Submission of field report regarding O.A No. 100/2024/EZ field by Sanjib Kumar Dhal - Vrs - State of Odisha & others pending before the learned Green tribunal, Eastern Zone Bench, Kolkata.**

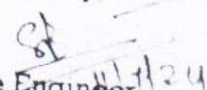
Ref: - District Office Letter No. 7091 /Date. 06-07-2024.

Sir/Madam,

With reference to the above noted subject, it is to intimate that the Assistant Executive Engineer, RWS&S Sub-Division, Dhenkanal along with Additional District Magistrate (General), Forest Mining & Revenue Deptt. Officials visited the spot, on Date. 10-07-2024. During the visit to the Tolarpasi Road Metal Quarry (Black Stone Quarry) under Gondia Tahasil, it has been seen that there is no production well found near the quarry & water used for blasting is being taken from a pond which is nearly 10Km away from that quarry. Besides above the nearby village Tolarpasi is about 2.5Km away from that quarry.

This is for favour of your kind information and necessary action.

Yours faithfully,

  
 Executive Engineer,  
 RWS & S Division, Dhenkanal

Copy Communicated to,

1. The Assistant Executive Engineer, RWS&S Sub-Division, Dhenkanal for information w.r.f to your letter No. 389 /Date. 10-07-2024.